

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01407/2018**

**Dated Wednesday the 20<sup>th</sup> day of February Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)**

M.Hatti Jamma,  
No. 16, Razak Garden Main Road,  
Arumbakkam,  
Chennai 600106. ....Applicant

By Advocate M/s. K. Shahul Hameed

Vs

1.Union of India through the Secretary,  
Ministry of Information & Communication Technology  
(Department of Posts),  
Dak Bhawan, Sansad Marg, New Delhi.

2.The General Manager,  
Postal A/Cs & Finance,  
Tamil Nadu Postal Circle,  
Chennai 600008. ....Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To declare that the applicant is entitled to be granted family pension consequent upon the demise of the applicant's late husband P.Saminathan alias Mohamed Khasim (Retd. Asst. Postmaster/Thanjavur) who passed away on 25.02.2018 and direct the respondents accordingly,

ii. To direct the respondents to grant family pension, insurance amount under Group Insurance Scheme (GIS) and other available benefits due consequent upon the demise of the applicant's late husband P. Saminathan alias Mohamed Khasim and direct further to grant the same with arrears thereof within a time frame as may be found just and proper by this Hon'ble Tribunal and

iii. To pass such other further order or orders as this Hon'ble Tribunal may be deem fit in the circumstances of the case and thus render justice"

2. Learned counsel for the applicant would submit that the applicant's late husband had filed OA 1043/2017 which was disposed of by an order of this Tribunal dt. 07.07.2017 directing the respondents to duly consider and dispose of his representation dt. 02.02.2017 in accordance with the rules and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of the order. No action had been taken by the respondents till date to comply with the order. In the meantime, the applicant's husband died on 25.02.2018 and the applicant had not been granted the aforesaid relief.

3. Mr. M. Kishore Kumar, standing counsel takes notice for the respondents and submits on instructions that the respondents, in compliance of the order of this Tribunal dt. 07.07.2017 in OA 1043/2017 had passed a reasoned and speaking order dt. 05.02.2018. However, a copy thereof is not readily available

with him.

4. Learned counsel for the applicant would however submit that no such order was received by the applicant's late husband or by her till date.

5. In view of the above submissions, I deem it appropriate to dispose of this OA with a direction to the respondents to make available a copy of the order dt. 05.02.2018 passed in compliance with the order of this Tribunal in OA 1043/2017 dt. 07.07.2017 to the applicant within a period of one week from the date of receipt of a copy of this order. On receipt of the order, it is for the applicant to satisfy herself that the order has been passed fairly and reasonably and in accordance with law. She shall be at liberty to approach this Tribunal in a separate OA in the event of any factual errors or legal infirmities therein, if so advised.

6. OA is disposed of at the admission stage.

**(R. Ramanujam)  
Member(A)  
20.02.2019**

SKSI